

ITEM NO.38

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8722/2024

[Arising out of impugned final judgment and order dated 22-09-2023 in AUS37AACA No. 219/2022 passed by the High Court of Judicature at Allahabad]

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY (NOIDA) Petitioner(s)

VERSUS

HINDUSTAN STEELWORKS CONSTRUCTION LIMITED

Respondent(s)

IA No. 78927/2024 - EXEMPTION FROM FILING O.T.

IA No. 78926/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/
FACTS/ANNEXURES

Date : 03-02-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ALOK ARADHE

For Petitioner(s) : Mr. Suvigya Awasthy, Adv.
Mr. Sameer Jain, Adv.
Mr. Vivek Joshi, Adv.
Mr. Deepesh Raj, Adv.
Ms. Sanya Gagar, Adv.
Mr. Yash More, Adv.
Mr. Soayib Qureshi, AOR

For Respondent(s) : Mr. Saurav Agrawal, Adv.
Mr. Pranay Agrawala, Adv.
Mr. Varad Nath, Adv.
Mr. Anshuman Chowdhary, Adv.
Mr. Aarya Bhatt, Adv.
Ms. Prachi Dubey, Adv.
Ms. Kiran Devrani, Adv.
Mr. Sahil Tagotra, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Hearing expedited.

3. Pending disposal of the appeal, there shall be stay of operation of the impugned Judgment, subject to the appellant paying an amount of Rs. 7.75 Crores to the respondent within a period of eight weeks from today.

4. Needless to say that the amount released will be subject to the final outcome of the appeal.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(NIDHI WASON)
ASSISTANT REGISTRAR